

O.A. No. 02 of 2011

Kulmani Patra..... Applicant

Vs

Union of India & Ors..... Respondents

Order dated: 06.01.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Hon'ble Shri A.K.Patnaik, Member (J)

Heard Sri P.K.Padhi, Ld. Counsel for the applicant and Sri U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents on notice, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel submits that the applicant has been removed from service since 29.07.2010 (vide Annexure-A/2) from GDS employment. He further submits that according to the provisions contained in the relevant rules of the GDS employees the applicant has already filed an appeal vide Annexure-A/3 on 05.11.2010. The appeal seems to have been filed within the time limit prescribed for this purpose. Since, the appeal has been recently filed and subsequently a reminder has also been issued on 24.12.2010 vide Annexure-A/4, the Ld. Counsel for the applicant prays

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that he will be satisfied if a direction is issued to dispose of the pending appeal within a specific time.

3. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, Respondent No.2, the Appellate Authority, is hereby directed to consider the pending appeal and decide the same within a reasonable time at any rate within 90 days from the date of receipt of a copy of this order.

4. With the above observation and direction, the G.A. stands disposed of.

*Alc*

MEMBER (J)

*Shankar*  
MEMBER (A)

R.K